

**Shri Humayun Kabir:** I have said that the impact will be entirely favourable. That will be both in respect of crude oil and in other respects.

**Relationship between Government Servants and People's Representatives**

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 \*1174. { **Shri Harish Chandra Mathur:**  
           **Shri Hari Vishnu Kamath:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have given any consideration to the question of relationship between Government servants and People's representatives and evolved any code of conduct; and

(b) the salient features of the code?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) Yes, Sir. A draft Code to regulate the relationship between Members of Parliament and of State Legislatures and the Administration is under consideration of Government.

(b) The draft Code has not yet been finalised.

**Shri Harish Chandra Mathur:** They have been considering it for a long time.

May I know what are the problems which have been thrown up during the recent years in regard to this relationship, particularly from the Members of Parliament and legislatures and also because of the introduction of the panchayati raj institutions and the enquiry set up by the hon. Home Minister in one of the districts in Gujarat? What are those problems which have been thrown up and what is it that you are considering now?

**Shri L. N. Mishra:** The draft code, as I said earlier, has been circulated among the members of the informal consultative committee. About the special study made in Gujarat, I am not aware of that, but the problems that have been discussed are: relationship with the officers with the

members of Legislature and helping them, providing them with adequate facilities in the discharge of their duties etc.

**Shri Harish Chandra Mathur:** If the hon. Deputy Minister is not aware, then let the Minister answer. He knows about the problems. Let me make him understand.

**Mr. Speaker:** The Minister is going to answer.

**The Minister of Home Affairs (Shri Nanda):** The hon. Member knows as well as myself that an enquiry was made into the district administration of Sabarkanta. It covered two stages, one before the panchayati institutions came in, and then the other for the period after that. The report is with us. That has been examined and there are several very useful conclusions and recommendations with regard to that. Chiefly, people's grievances, difficulties in relation to administration, the delays which occur, simplification of procedures—all these things are there. We have not yet come to the stage when we can bring out final recommendations.

**Shri Harish Chandra Mathur:** Is the Minister aware that at the district level we have various committees of which the district officers are the chairman and Members of Parliament and Members of legislature, who include the Prime Minister, the Home Minister and the Chief Minister, are members of these committees. May I know what is the hon. Home Minister's own reaction to the continuance of such an arrangement, and what he proposes to do in the matter?

**Shri Nanda:** This question was a limited one. The hon. Member is certainly entitled to enquire into all those aspects, but even the report of the enquiry into the district administration is not covered by this question. I can deal with it separately.

**Shri Harish Chandra Mathur:** It is not at all a question regarding the district administration. It is a ques-

tion regarding the relationship between the official and the non-official, and this is the most pertinent question which I have asked about the relationship. You have at district levels various committees of which the district officer is the chairman, and the Prime Minister is a member of it, and the Prime Minister says "Yes, Sir" to that district officer. This is a question of relationship which has arisen between the official and the non-official because of this, and this is a hangover of colonialism. May I know whether during these 17 years the hon. Minister has given any thought to this matter, and what is his reaction to it?

**Shri Nanda:** In that case, the decision is that that district officer should function as the convener, and therefore, there will not be any question of anybody else "Sirring" him.

**Shri Harish Chandra Mathur:** Where is the convener?

**Shri Hari Vishnu Kamath:** Is it not a fact that the general administration, particularly the police administration, has been increasingly bedevilled by the day to day interference of certain high-ranking category of people's representatives called Ministers, and if so, is it not a fact that the Home Minister's deprecatory writ in this regard does not run beyond the periphery of his own Ministry, let alone the Council of Ministers here and the Councils of Ministers in the States?

**Shri Nanda:** Some complaints have been heard of interference and not only from those high dignitaries, . . .

**Shri Hari Vishnu Kamath:** Not dignitary, I said category.

**Shri Nanda:** . . .but from other categories also.

Regarding that a draft code etc. have been considered. Any kind of interference on the part of anybody would certainly be wrong and it will be discouraged wherever it is brought to our notice.

**Shri Hari Vishnu Kamath:** Have you done it?

**Shri Nanda:** Yes, wherever anything is brought to our notice.

**Shri S. M. Banerjee:** I would like to know whether it has been brought to the notice of the hon. Minister that approaches in the form of letters and representations by Members of Parliament or of State legislatures are generally not liked by the bureaucracy and in certain cases even action is being taken against the Government servant, who has approached the M.P. under the Government Servants Conduct Rules, whether it is a fact and whether adequate opportunity will be given to Government servants to get their demands redressed also through their own representative at a particular place?

**Shri Nanda:** There are definite channels for the redress of grievances of Government servants. They have to abide by the Government Servants' Conduct Rules. Certainly, Members of Parliament can bring up any general question, but for specific grievances of a Government servant, individually, there is a different way of doing that.

**Shri D. J. Naik:** An inquiry officer was appointed in Sabarkantha District to inquire into the district administration. May I know what are his recommendations for streamlining the district administration?

**Shri Nanda:** I have already given that.

**Shrimati Ramdulari Sinha:** May I know whether it is a fact that Government servants generally do not reply to the queries made by the people's representatives in time; if so, do the Government propose to issue instructions to Government officers to attend to the queries made by the people's representatives promptly and properly?

**Shri Nanda:** Instructions have been issued and if there is anywhere any kind of default on the part of any member of the services, we would like to deal with it. . . . (Interruption).

**Shri Basumatari:** May I know whether requests have been made to the State Government to inform the

Home Minister as to how many Members of Parliament as also of the legislatures attended the meetings held of the Public Relations Committee?

**Shri Nanda:** It is a suggestion.

**Shri Heda:** May I know whether Government is aware that all the committees appointed under the Panchayati Raj are presided over by the district officer when even Deputy Ministers and Presidents of District Panchayati Raj bodies have been attending as members and he had been exercising very much the right of the President?

**Shri Nanda:** I have answered that; but I would like to go further into this matter.

**Shri Ranga:** Even Chief Ministers are attending.

**Mr. Speaker:** Recently I received a letter saying that the Executive Engineer has nominated me on a committee.

**Shri Ranga:** Even Chief Ministers go and take their oath of allegiance under a Collector.

**श्री श्रीकार लाल बेरवा :** मैं यह जानना चाहूंगा कि कर्मचारियों को जांच के लिए जैसे आपके यहां पहले मेला लगा करता था वही नियम रहेगा कि रोज सवेरे लोग लाइन में खड़े हों और मेला लगे ? क्या यही पद्धति रहेगी या दूसरी पद्धति अपनायी जाएगी ?

**श्री ल० ना० मिश्र :** जांच की बात नहीं है । संहिता बनाकर उसके मुताबिक काम चलाना है । मेला लगाने की बात नहीं है ।

**Shri Hem Barua:** May I know if in formulating a code of conduct for the people's representatives Government have asked also the Government servants to represent their case as to the undue interference indulged in by some people's representa-

tives who are in the habit of throwing their weight about?

**Shri Nanda:** That aspect is being covered.

**Shri Hari Vishnu Kamath:** On a point of order, Sir, arising out of what you said a little earlier. Is it not *ultra vires* of the Executive Engineer to nominate the Speaker of the House on a committee?

**Mr. Speaker:** Probably that might be in ignorance.

**Shri Hari Vishnu Kamath:** Has he confessed his ignorance, ineptitude or foolishness? Has the Minister is taken note of it?

**Shri Nanda:** I will look into that matter.

**Shri Shinkre:** I want to know whether it is true that this Government is functioning under a mute understanding that all the administration proper will be entirely and exclusively performed by the bureaucracy and the Ministry as such will only busy themselves with politics.

**Mr. Speaker:** That will be considered when the code of conduct is being finalised.

**Shri Shinkre:** But this question has a bearing on that.

**Shri Nanda:** This is a reflection which is not at all called for.

**Shri P. Venkatasubbaiah:** In spite of the fact that democratic decentralisation has been introduced in district administration and Panchayat Samitis, still the Collectors are Chairman of committees with the result that even the real representatives are powerless and are not able to exercise their opinion.

**Mr. Speaker:** This has been answered just now.